

GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
LOK SABHA
STARRED QUESTION NO. 140
ANSWERED ON 15.12.2022

INSTALLATION OF ROOFTOP SOLAR SYSTEM

+*140.SHRIMATI RITI PATHAK
SHRIMATI GEETA KORA

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether the installation of rooftop solar system through the National Portal has become or is likely to become easier for the residential consumers and if so, the details thereof;
- b) the kind of subsidy likely to be provided by the Government to the consumers for the said purpose;
- (c) whether the residential consumers across the country including those of Kanpur and Araria districts of Uttar Pradesh and Bihar respectively would be benefited by the said portal; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF NEW & RENEWABLE ENERGY AND POWER

(SHRI R.K. SINGH)

(a) to (d) A Statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (d) of Lok Sabha Starred Question No. 140 to be answered on 15.12.2022 regarding *Installation of Rooftop Solar System*

(a) to (d) With the launch of National Portal for Rooftop Solar (www.solarrooftop.gov.in) on 30.7.2022, it has become simple and easy for a residential consumer to apply and get the rooftop solar installed under Rooftop Solar Programme Ph-II providing central financial assistance. The residential consumers from any part of the country including from Kanpur and Araria districts of Uttar Pradesh and Bihar respectively can apply on the National Portal. The consumers have the choice to select any vendor registered with the local distribution company, solar modules of quality and efficiency, solar inverter and other balance of plants and equipment. The rate of rooftop solar plant is decided mutually by vendor and the consumer. The subsidy is fixed and same for the entire country. DISCOMs role is limited to issuing technical feasibility approval, installation of net-meter and inspection of the system. After installation and inspection of the system, subsidy is released directly in the bank account of the consumer. The entire process of registration of the application to release of subsidy in the bank account of the consumer, having following steps, can be tracked online on the Portal:

- (i) The consumer has to register using the mobile number and e-mail and activate the account,
- (ii) Log-in and submit the application, which is automatically forwarded to local distribution company for technical feasibility approval as per the prevailing regulations of the State,
- (iii) Once the technical feasibility approval is given, it is automatically reflected in the Portal and an e-mail sent to the consumer,
- (iv) The consumer can get the rooftop solar system installed from any of the registered vendor and submit the details on the online Portal for inspection and installation of net-meter.
- (v) The DISCOM officials inspect the installation and install net-meter.
- (vi) After the net-meter is installed and details uploaded by DISCOM, the consumer submits bank account details for release of subsidy.
- (vii) The subsidy is released directly into the bank account of the consumer. The rate of subsidy is common for all the consumers in the country.

The process of registration of vendors with the distribution company has also been made simple, they have to just submit a declaration along with a performance bank guarantee of Rs. 2.5 lakh and they will get registered. These vendors also get access for providing their information and rates on the National Portal so that any consumer willing to install rooftop solar can contact them and get the rooftop solar installed through mutually agreed rates. To protect the interest of consumers, apart from mandating the vendors to get registered at the DISCOM, the vendor also has to maintain the rooftop solar system for at least 5 years. In case of any issue, the consumer can also lodge grievance on the Portal. The subsidy pattern under the National Portal is given below:

A. Individual residential consumers:

Rooftop Solar Plant Capacity	Applicable Subsidy
Up to 3 kW	Rs. 14588/- per kW
Above 3 kW and up to 10 kW	Rs. 14588/- per kW for first 3 kW and thereafter Rs.7294/- per kW
Above 10 kW	Rs. 94822/- fixed

B. Resident Welfare Associations/Group Housing Societies: Rs.7294/- per kW for a maximum capacity of 500 kW.

Since the launch of National portal on 30.7.2022 and till 11.12.2022, total 28104 applications aggregating 136.75 MW capacity have been received of which 188 applications aggregating 700.94 kW capacity are from Kanpur district and 15 applications aggregating 26 kW capacity are from Araria district.